



required to furnish the legible copy of pages and the contention of Appeal is that in doing so appellant took time of about 21 days.

6. Therefore, considering the grounds mentioned in the Miscellaneous Application, I think, it is appropriate to condone the delay in re-filing the Memo of Appeal. Accordingly, the delay in re-filing the Memo of Appeal is hereby condoned.

7. Let the matter be listed before the Hon'ble Bench on 27.07.2018.

(Abni Ranjan Kumar Sinha)  
Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha)  
Registrar